THE Detod.. PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers) OFFICIAL REPORT

4205

HOUSE OF THE PEOPLE

Monday, 21st July, 1952.

The House met at a Quarter Past Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

PAPERS LAID ON THE TABLE

(I) CENTRAL ADVISORY COUNCIL (PRO-CEDURAL RULES; (II) REGISTRATION AND LICENSING OF INDUSTRIAL UNDER-TAKINGS RULES.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table, under subsection (4) of section 30 of the Industries (Development and Regulation) Act, 1951, a copy of each of the following Rules published in `Notifications Nos. S.R.O. 813 and S.R.O. 1141, dated the 8th May and 9th July, 1952:

(i) The Central Advisory Council (Procedural) Rules, 1952. [Placed in Library. See No. P-33/52].

(ii) The Registration and Licensing of Industrial Undertakings Rules, 1952 [Placed in Library. See No. P-34/52].

ELECTION TO COMMITTEE

Indian Council of Agricultural Research

The Minister of Rehabilitation (Shri A. P. Jain): I beg to move:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to be members of the

102 PSD.

Indian Council of Agricultural Research."

Mr. Speaker: The question is:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to be members of the Indian Council of Agricultural Research."

The motion was adopted.

Mr. Speaker: I have to inform Members that for the purpose of election by means of the single transferable vote of four Members to the Indian Council of Agricultural Research, the programme of dates will be as follows:

- 1. Nominations to be filed in the Parliamentary Notice Office upto 12 Noon on Thursday, the 24th July, 1952.
- Election, if necessary, would be held on Monday, the 28th July 1952, in Deputy Secretary's room (No. 21) in the Parliament House between the hours 10-30 A.M. and 1 P.M.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of sub-rule (5) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Indian Tariff (Third Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 16th July, 1952, and transmitted to the Council of States for its recommendations, and to state that the

4206

21 JULY 1952

[Secretary]

Council has no recommendations to make to the House of the People in regard to the said Bill."

INDIAN INCOME-TAX (AMEND-MENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE.

The Minister of Finance (Shri C. D. Deshmukh): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Indian Income-Tax Act, 1922, be extended upto the 28th of July 1952."

We have had two meetings and we have not made very much progress, because this is somewhat heavy going and therefore, I think, that we shall require the best part of this week in order to be able to complete our deliberations.

Mr. Speaker: Motion moved:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Indian Income-Tax Act, 1922, be extended upto the 28th of July 1952."

Pandit Thakur Des Bhargava (Gurgaon): In my humble opinion this period of one week will not be sufficient to conclude our business and I would, therefore, ask the hon. Finance Minister kindly to get it extended by another week at least.

Shri C. D. Deshmukh: I am still entertaining some hopes of being able to get it through this session.

Mr. Speaker: He will come again.

Shri C. D. Deshmukh: I will come again.

Mr. Speaker: Hon. Members have to remember that the Business Advisory Committee has pressed that the session should come to an end by the 31st of July, so far as possible. It might be extended for just a few days, if absolutely necessary on account of urgency of Government business. That is the opinion which the Advisory Committee has expressed and I mention this here in view of the request made by the hon. Member. He wanted the extension by one week more, which takes the whole thing, I believe, to about the 5th or 6th of August. The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Indian Income-Tax Act, 1922, be extended upto the 28th of July, 1952."

The motion was adopted.

COMMISSIONS OF INQUIRY BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE.

The Minister of Home Affairs and States (Dr. Katju): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the appointment of Commissions of Inguiry and for vesting such Commissions with certain powers, be extended upto the 25th July, 1952."

The Committee has concluded its deliberations. The report has been drafted and it is being considered now. Some of the Members have left the station. Hence the delay in its presentation to the House.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the appointment of Commissions of Inquiry and for vesting such Commissions with certain powers, be extended upto the 25th July, 1952."

The motion was adopted.

CENTRAL SILK BOARD (AMEND-MENT) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Central Silk Board Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Central Silk Beard Act, 1948."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

Shri R. K. Chaudhury (Gauhati): Sir, before the other Bill is taken up, may